

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 612**  
**46/213/ND/2022**

**IN THE MATTER OF:**  
**Mr. Rohit Gupta**

**...APPLICANT**

**Vs.**

**M/s. First Step Properties Pvt. Ltd. and Ors.**

**...RESPONDENT**

**Section**  
**U/s 213 of Comp. Act, 2013**

**Order delivered on 18.05.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**  
**For the Respondent**

:Mr. Abhishek Kumar, Adv  
:Mr. Anurag Ojha, Mr. Deepak  
Somani, Advs. for R3, Ms. Neeha  
Nagpal and Mr. Akash Singh,  
Advs. for R4, Mr. Raj Kamal, Mr.  
Anurag Chandra, Ms. Stuti, Advs.  
for R5, Mr. Arush Khanna and  
Ms. Muskan Maheshwari,  
Advocates for Respondent No. 2,  
Alok Jain

**ORDER**

Ld. Counsel appears for the Petitioner. In compliance with the order dated 13.04.2023, Respondent No.2, 4 & 5 have filed their affidavits. Pursuant to the Bailable Warrants issued to Respondent No.3, Mr. Deepak Somnai, Ld. Counsel has appeared on behalf of Respondent No.3, Mr. Surpreet Singh Suri. However, Mr. Surpreet Singh Suri has not appeared, despite issue of Bilable Warrants. Ld. Counsel appearing for the Respondent No.3 has submitted that they have filed an application for cancellation of Bailable Warrants alongwith Vakalatnama on 17.05.2023. List this matter after one week. Respondent No.3 is directed to remain present in court on the

next date of hearing. The Applicant is directed to serve a copy of the present petition on the Counsel appearing for the Respondent No.3 within 3 days. Reply affidavit shall be filed by the Respondent No.3 within two weeks. List on **06.07.2023**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Bachu Venkat Balaram Das)  
Member (J)**